

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. NO. (IB)-124(PB)/2017

IN THE MATTER OF:

Inox Air Products Pvt. Ltd.

.....Operational Creditor

Vs.

Twenty First Century Wire Rods Ltd.

.....Corporate Debtor

SECTION : UNDER SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

Order delivered on 28.06.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (T)

For the Operational Creditor(s):

Shri Rajat Jariwal, Advocate
Shri Sahil Narang, Advocate

For the Corporate Debtor(s) :

Shri Divyanshu Rai, Advocate

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ORDER

Learned counsel for the respondent has requested for some time to file reply to the application on or before 03.07.2017 with a copy in advance to the learned counsel for the other side.

List for arguments on 07.07.2017.

Sd/-

**(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
(MEMBER TECHNICAL)**

Vineet